

THE GOA SALARIES AND ALLOWANCES OF MINISTERS

(Amendment) Bill, 2018

(Bill No. 18 of 2018)

A

BILL

further to amend the Goa Salaries and Allowances of Ministers Act, 1964 (Act 3 of 1965).

Be it enacted by the Legislative Assembly of Goa in the Sixty-ninth Year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Goa Salaries and Allowances of Ministers (Amendment) Act, 2018.
(2) It shall be deemed to have come into force on the first day of April, 2018.
2. Amendment of section 3.- In section 3 of the Goa Salaries and Allowances of Ministers Act, 1964 (Act 3 of 1965) (hereinafter referred to as the “principal Act”), after sub-section (2), the following sub-section shall be inserted, namely: -
“(3) The amount payable as monthly salary and monthly sumptuary allowance under sub-section (1) and (2) respectively, shall be increased from time to time, at the rate arrived after deduction of the rate of dearness allowance as was applicable on the first day of April, 2012 from the rate of dearness allowance, as notified from time to time in terms of the Sixth Central Pay Commission’s Recommendations”.
3. Amendment of section 4.- In section 4 of the principal Act, after the existing proviso, the following proviso shall be inserted, namely:-
“Provided further that, the amount payable as compensatory allowance, shall be increased from time to time, at the rate arrived after deduction of the rate of dearness allowance as was applicable on the first day of April, 2012 from the rate of dearness allowance as notified from time to time in terms of Sixth Central Pay Commission’s Recommendations”.

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Statement of Objects and Reasons

The Bill seeks to amend sections 3 and 4 of the Goa Salaries and Allowances of Ministers Act, 1964 (Act No.3 of 1965) so as to increase the amount payable as monthly salary, sumptuary allowance and compensatory allowance at the rate arrived after deduction of the rate of dearness allowance as was applicable on the first day of April, 2012 from the rate of dearness allowance as notified from time to time in terms of the Sixth Central Pay Commission's Recommendations, taking into consideration the price index and living standard, which is considerably increasing.

This Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

The additional financial liability on account of the proposed increase in monthly salary, sumptuary allowance and compensatory allowance of the Ministers would be approximately to the extent of Rs.57.40 lakhs per annum.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated Legislation is involved in this Bill.

Porvorim, Goa,
___ August, 2018

MANOHAR PARRIKAR
Chief Minister

Assembly Hall,
Porvorim, Goa
___ August, 2018.

N.B. SUBHEDAR
Secretary to the
Legislative Assembly of Goa

**GOVERNOR'S RECOMMENDATION UNDER ARTICLE 207 OF THE
CONSTITUTION**

In pursuance of Article 207 of the Constitution of India, I, Mridula Sinha, Governor of Goa, hereby recommend the introduction and the consideration of the Goa Salaries and Allowances of Ministers (Amendment) Bill, 2018, by the Legislative Assembly of Goa.

(Mridula Sinha)
Governor of Goa

ANNEXURE

Extract of the Goa Salaries and Allowances of Ministers Act, 1964 (Act 3 of 1965)

Section 3

3. Salary and Sumptuary Allowances.- (1) There shall be paid to each Minister a monthly salary as laid down below, namely:-

1. Chief Minister	...	Rs. 20,000/-
2. Deputy Chief Minister	...	Rs.19,000/-
3. Minister	Rs.18,000/-
4. Minister of State/ Deputy Minister.	Rs.17,000/-

(2) Every Minister shall also be entitled to a monthly sumptuary allowance as laid down below, namely:-

1. Chief Minister	Rs.25,000/-
2. Deputy Chief Minister	Rs.20,000/-
3. Minister	Rs.15,000/-
4. Minister of State/Deputy Minister	Rs.10,000/-

Section 4

4. Residence of Ministers.- Each Minister shall be entitled, without any payment, to the use and maintenance of a furnished residence throughout his term of office and for a period of fifteen days immediately thereafter, and so long as such residence is not provided, to a compensatory allowance of **twenty thousand rupees per month** and in addition, shall also be entitled, for the purpose of payment to a sum equal to the actual charges of electricity and water in respect of his private residence.

Provided that the Chief Minister shall not be entitled to the compensatory allowance as aforesaid.

Explanation.- For the purpose of this section,-

- (i) 'residence' includes the staff quarters and other buildings appurtenant thereto and the garden thereto as is exclusively set apart for use as office at the residence and is used as such;

'maintenance' in relation to a residence includes payment of local rates and taxes and provision of electricity and water, which shall be paid by the Government.

Assembly Hall,
Porvorim, Goa.

2nd August, 2018.

N.B. SUBHEDAR
Secretary to the

Legislative Assembly of Goa